

Extra No. 25

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127 A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PRIVATE UNIVERSITIES (SECOND AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 25 OF 2019.

A BILL

further to amend the Gujarat Private Universities Act, 2009.

WHEREAS the Charutar Vidya Mandal, Vallabh Vidyanagar and Samata Lok Sansthan, Vadodara have applied to the State Government under the provisions of the Gujarat Private Universities Act, 2009 to establish Private Universities in the State;

Guj. 8 of
2009.

AND WHEREAS the said applications have been scrutinised by the Scrutiny Committee and on report of the Scrutiny Committee, the State Government has issued the Letter of Intent to the respective sponsoring body for establishment of the Private University;

AND WHEREAS the State Government is satisfied that the sponsoring bodies have complied with the conditions of Letter of Intent as provided in section 10 of the said Act and have also established the Endowment Fund as per the Letter of Intent;

NOW, THEREFORE, the Government of Gujarat, in accordance with the provisions of section 10 of the said Act, includes the institutions specified in column 2 of the Schedule as a Private University, by the name and location of the aforesaid sponsoring bodies as specified in column 4 of the said Schedule.

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Gujarat Private Universities (Second Amendment) Act, 2019.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of Schedule to Guj. 8 of 2009.

2. In the Gujarat Private Universities Act, 2009, in the Schedule,-

(i) for the entry at serial No. 3, the following entry shall be substituted, namely:-

Guj. 8 of 2009.

Sr. No.	Name and address of the Private University.	Details of registration and registration number.	Sponsoring Body.
1.	2.	3.	4.
"3.	The Sabarmati University, Ahmedabad.	U80900DL2010NPL199956, Assistant Registrar of Companies, New Delhi (Under section 25 of the Companies Act).	Calorx Advanced Learning and Research Foundation, B-7/122-A, Safdarjung Enclave, New Delhi -110029."

(ii) after the entry at serial No. 34, the following entries shall be inserted, namely:-

Sr. No.	Name and address of the Private University.	Details of registration and registration number.	Sponsoring Body.
1.	2.	3.	4.
“35.	The Charutar Vidya Mandal (CVM) University, Vallabhvidyanagar, Dist:- Anand.	F/12 kheda under the Gujarat Public Trusts Act, 1950 Date:-01/05/1953 Bombay/23/Kheda Under the Societies Registration Act, 1860 Date:- 10/08/1945	Charutar Vidya Mandal, P.B.No. 22, Vallabh Vidyanagar-388120.
36.	ITM(SLS) Baroda University, Vadodara, ITM Universe Campus, Jarod, Village:- Paldi, Halol Highway, Ta:- Waghodiya, Vadodara-391510.	E/7348/Vadodara under the Gujarat Public Trusts Act, 1950.	Samata Lok Sansthan Trust, Vadodara, ITM Universe Campus, Jarod, Village:- Paldi, Halol Highway, Ta:- Waghodiya, Vadodara-391510.”.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Private Universities Act, 2009 (Guj. 8 of 2009) to provide for establishment of Private Universities in the State so as to provide for qualitative and industry related higher education and to regulate their functions in accordance with the provisions of the Act. A private University declared as such under the said Act is required to administer the affairs of the University as per the provisions of the said Act and the Governing Body, the Board of Management, the Academic Council and such other authorities are required to perform their duties and discharge their functions as provided in the said Act and the constitution of such bodies shall be as provided in the said Act.

As the present name of the "Calorx" University is a bit difficult for general public to pronounce which leads to the name of the University being pronounced in different manner as "Kalroksh", "Kaloraksh", etc. Therefore, the sponsoring body of the Calorx University has requested the State Government to have their University name as the Sabarmati University which shall be generally acceptable to a common man. Clause 2(i) of the Bill provides for the same.

Further the State Government has received the proposals from the Charutar Vidya Mandal, Vallabh Vidyanagar and Samata Lok Sansthan, Vadodara, respectively as the Private Universities. Section 10 of the said Act provides that if the State Government is satisfied that the Sponsoring Body has complied with the conditions of Letter of Intent, then, the State Government is required to bring appropriate legislation for inclusion of the name of the University in the Schedule to the said Act. The said proposals have been considered by the Scrutiny Committee appointed under section 8 of the said Act and the Committee has submitted its report to the State Government and on the basis of such report, the State Government has, having been satisfied, issued a Letter of Intent as provided under section 9 of the Act and since the sponsoring bodies have complied with the conditions of the Letter of Intent, it is considered necessary to include the names of the Universities in the Schedule to the Act as envisaged under section 10 of the said Act.

This Bill seeks to amend the said Act to achieve the aforesaid object.

BHUPENDRASINH CHUDASAMA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in following respect:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 23rd July, 2019.

BHUPENDRASINH CHUDASAMA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 23rd July, 2019.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.